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WP-7008-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 1<sup>st</sup> OF APRIL, 2025

# WRIT PETITION No. 7008 of 2025

#### LOLAR SINGH

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

### Appearance:

Shri Rameshwar Singh Thakur, learned Senior Advocate along wit Shri Gudda Singh Uddey, learned counsel for the petitioner.

Shri H. S. Ruprah, learned Additional Advocate General along with Shri Aditya Parashar for respondents/State.

# ORDER

# Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Learned counsel appearing on advance notice and on instructions submits that the land acquisition in question shall be strictly done in terms of Section 41 of Land Acquisition Act, 2013, by complying the requirements therein before issuing notification.

- 2. In view of above, we hereby dispose of the present petition, however, liberty is granted to the petitioner, if there is a violation of Section 41, they may challenge the same before the appropriate forum.
  - 3. With the aforesaid liberty, the present petition is disposed of.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE